

THE CENTRAL ADMINISTRATIVE TRIBUNAL

(9)

JAIPUR BENCH, JAIPUR

ORDER SHEET

APPLICATION NO.: OA 347/2002

Applicant (s) **Olekho**

Respondent (s) **UOI & Others**

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

27.11.2003

Mr. Hemant Gupta, Proxy counsel for
Mr. R.N. Mathur, Counsel for the applicant.
Mr. Tej Prakash Sharma, Counsel for the respondents.

Proxy counsel appearing on behalf of the
learned counsel for the applicant prays for adjournment.
Prayer granted.

Let the matter be listed on 6.1.2004.

XAV
(A.K. BHANDARI)
MEMBER (A)

06.01.2004

Mr. Vibhuti Bhushan Sharma Proxy counsel for
Mr. R. N. Mathur counsel for the applicant.
Mr. Tej Prakash Sharma counsel for the respondents.

Heard the learned counsel for the parties.

Learned ^{Proxy} counsel for the applicant seeks permission
not to press this OA, but to file a representation to
the respondents in terms of the earlier directions of
the Tribunal. The prayer as made is granted. The
applicant may submit representation alongwith a copy of
this order and a copy of the OA already filed to the
respondent No.2, Divisional Railway Manager, Western
Railway, Kota Division, Kota, within a period of one
month from today. In case such representation alongwith
a copy of the OA is supplied to respondent No.2, he is
directed to pass a Speaking order, keeping in view the
Railway Board's Circular & Letters, under intimation to
the applicant within a period of two months.

The OA is disposed of accordingly.

(BHARAT BHUSHAN)
MEMBER (J)

14/01/04
25.12.
NOT 12/1/04
dt

(R. K. UPADHYAYA)
MEMBER (A)